Annexure – 3 Name of the corporate debtor: Tushar Realhome LLP Date of commencement of CIRP 27/02/2023 List of creditors as on: 29/04/2023

List of Secured Financial Creditors (other than Financial Creditors belonging to any Class of Creditors)

(Amount in Rs.)

receive d Date of Amou nt receipt claimed 14.03.2023 53543499 14.03.2023 1435919390 25	Sl. Name	Details	Details of claim			Details	Details of claim ad	Details of claim admitted Am	Am	Am /	Am Amon Amo			
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Warmen or William

Babu Lal Gurjar
Insolvency Professional
IBBI/IPA-003/IP-N00297/2020-2021/13260

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		Corporate Debtor,	figures of the	actual disbursement	after availability of	revised, if required,	amount shall further be	claimant. The claim	informed to the	calculations are being	letters Detailed	mentioned in sanction	disbursement ratio	Regulation 14 using the	records of CD as per	and as per available	documents with IRP	information /	the basis of available	has been collated on	12.04.2023 the claim	Hon'ble NCLT dated	Now as per orders of	required details so far.	yet provided the
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12 All claims have been provisionally admitted on the basis of submitted proof by claimants and claims shall be further verified on the basis of availability of records / books of the corporate Debtor. The CoC may undergo change subject to the verification and collation of claims which is

available information / documents with IRP and as per available records of CD as per Regulation 14 of IBBI (Insolvency Resolution Process for kept under the head 'Under Verification.' Now as per orders of Hon'ble NCLT dated 12.04.2023 the claim has been collated on the basis of

IIFL did not provide the dues as per actual amount disbursed by it in the favour of the Corporate Debtor, therefore, the entire claim amount was Capital Ltd. Vs. Value Infracon India Pvt. Ltd.' and 'Bimalesh Bhardwaj & Ors. Vs. Value Infratech India Pvt. Ltd. & Ors it was observed that since In case of claim of IIFL Home Finance Ltd., as per legal opinion based on the decisions of Hon'ble NCLAT in the matters of 'Capri Global

Corporate Persons) Regulations, 2016 using the disbursement ratio mentioned in sanction letters. Detailed calculations are being informed to the

claimant. The claim amount shall further be revised, if required, after availability of actual disbursement figures of the Corporate Debtor.

of required proofs from claimant/ other sources; as soon as may be practicable and when IRP / RP comes across additional information warranting such revision. The CoC may undergo change subject to the verification and collation of claims which is continuing. Status of column with respect to "amount of claim under verification" may change after books of corporate debtor are made available /receipt

claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other

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revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- 6. Information / evidence / clarification may also be pending from Creditor/Management/Employees for the claims under further verification.

Babu Lak Gurjar
Interim Resolution Professional

Tushar Realhome LLP

Regn. No. IBBI/IPA-003/IP-N00297/2020-2021/13260

AFA No: AA3/13260/02/271123/300779 valid up to 27/11/2023

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Insolvency Professional IBB/IPA-003/IP-N00297/2020-2021/13260 Babu Lal Gurjar